

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.48/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2017

NAME OF THE PARTIES: Mr. Surendra Kumar Dalmia
V/s.
M/s. Minerva Dealers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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81	K.S. Aiyar	ADVOCATE FOR SHIV KUMAR DALMIA GROUP OF RESPONDENTS	
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2.	Ninay Dave, Shanay Shah Sweety Khaitan i/b Bachubhai Monin & Co.	Adv for Respondent Nos 2, 5 & 7	
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3.	HAABIL VAMANVATY SACHIN MANDLIK i/b KHAITAN & CO	Adv for Plaintiff Petitioner	
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ORDER

T.C.P. No. 48/397-398/CLB/MB/MAH/2016

1. The Learned Representatives of both the sides are present.

2. The Learned Counsel with full sense of responsibility has stated in Court that serious efforts have been made by both the sides and the family members/well wishers are also involved to arrive at an amicable settlement. It is stated that the progress is in positive direction and expected to arrive at a settlement in near future. However, seeking time to resolve the issue.
3. Considering the statements made respectively by the Learned Counsel, matter is adjourned to **26.04.2017**. Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat
Member (Judicial)

Dated: **22.03.2017**